

(c) The number of friendship contracts (Maitri Karar) registered in the State of Gujarat during the years 1980 and 1981 was 121 and 189 respectively. Information from the State Governments of Maharashtra and Rajasthan is awaited.

(d) Government is already seized of the matter. After receiving the comments from the State Governments of Maharashtra and Rajasthan and also after consulting the other State Governments, the Government would take a decision.

Tariff rates of electricity in each State

4954. SHRI BALASAHEB VIKHE PATIL: Will the Minister of ENERGY be pleased to state:

(a) what are the present tariff rates of electricity charges by each State Electricity Board in respect of electricity supplied to (i) industry (ii) agriculture (iii) household consumer;

(b) what steps Government have taken to have a uniform rate in the country; and

(c) the present position of demand and supply of electricity in States?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The present tariff rates of electricity charged by each State Electricity Board in respect of electricity supplied to (Industry, Agriculture and House-hold consumers) are given in Annexure-I and II Laid on the Table of the House.

[Placed in Library. See No. LT-4473]82].

(b) No proposal to have uniform rates of electricity tariff in the country are under consideration at present.

(c) The energy requirement of the country during June, 1982 was 11620 M. Units against which the availability was 11092 M. Units. The energy shortage in the country during June, 1982 was of the order 4.6 per cent as against 13.3 per cent during June, 1981.

Turning down to list a writ petition for final hearing

4955. SHRI ATAL BIHARI VAJPAYEE:
SHRI SURAJ BHAN:

Will the Minister of I.A.W. JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) text of the portion of the judgment of Mr Justice Ram Manohar Sahai of Allahabad High Court where in he has regarded shortage of Judges in the High Courts as the reasons for turning down a suggestion to list a writ petition for final hearing; and

(b) follow up action taken in this regard in the Allahabad High Court and other High Courts as well?

THE MINISTER OF I.A.W. JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) The relevant extracts from the judgment of Hon'ble Mr. Justice Ram Manohar Sahai is given in the attached statement.

(b) For filling up of vacancies of Judges in the High Courts, firm proposals in their complete form are awaited from the State authorities in most cases. This is the position in respect of Allahabad High Courts as well. They are being constantly reminded.

Statement

Extracts from the judgment dated April 30th, 1982 delivered by Shri Justice Ram Manohar Sahai of the Allahabad High Court

"The learned Counsel for opposite parties submitted that allowing of the application for interim relief would amount to allowing of the writ petition. Therefore, the petition itself may be listed for hearing. The suggestion, no doubt, is very attractive. But in the circumstances it is both unnecessary and illusory. Unnecessary because the controversy on merits stands concluded by a Division Bench decision of this Court and the order it is stated has been accepted by respondents. Illusory because